

**GOVERNMENT OF INDIA  
MINISTRY OF HEALTH AND FAMILY WELFARE  
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA  
UNSTARRED QUESTION NO. 2804  
TO BE ANSWERED ON 2<sup>ND</sup> DECEMBER, 2016**

**COSTLY MEDICAL SURGERIES**

**2804. SHRI SUNIL KUMAR MONDAL:**

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether the Government issued/ proposes to issue any guideline to control the increasing cost of medical surgeries;
- (b) if so, the details thereof; and
- (c) if not, the reasons therefor?

**ANSWER**

**THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND  
FAMILY WELFARE  
(ANUPRIYA PATEL)**

(a) to (c): Health is a state subject. It is the responsibility of the State/Union Territory Government to regulate the cost of medical surgeries. The Government of India has, however, enacted the Clinical Establishments (Registration and Regulation) Act, 2010 and notified Clinical Establishments (Central Government) Rules, 2012 for registration and regulation of Clinical Establishments. In accordance with the aforementioned rules, the clinical establishments (in the States/UTs) where the said Act is applicable) can charge the rates for each type of procedures and services within the range of rates determined and issued by the Central Government from time to time in consultation with the State Governments. The Clinical Establishments (Registration and Regulation) Act, 2010 is applicable only in ten States and all Union Territories except Delhi. The implementation of the Act is within the purview of the State/UT Governments. The National Council for Clinical Establishments had approved a standard list of medical procedures and a standard template for costing medical procedures and the same have been shared with the States and Union Territories.

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